

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 38/(MAH)/2016
IA No. 13/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

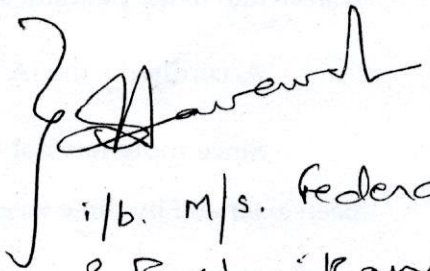
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: Mrs. Vandana V Chalke
V/s.
Mrs. Smita A Yeole

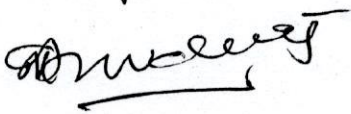
SECTION OF THE COMPANIES ACT: 241-242 r/w 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Mr. J.P. Sen, Senior Advocate		
	Ms. Spenta Havewala		}  i/b. M/s. Federal & Rashmi Kant Advocates. for Respondent No.1.
	Mr. Aadit Sanjanwala		

M.S. Bhatnagar

Narred


Narred

Order

IA No.13/2016 in CP No.38/241-242 r/w 244/ NCLT/MB//MAH/2016

The Petitioner has filed IA 13/2016 for injunction against R1 from holding Board Meeting on 14.12.2016 pending disposal of the Company Petition and for restraint order against the Respondent Company from changing banking operation authority to any of the Bank Accounts of the Respondent company and also from adding any other person as Director or cheque signing authority to operate bank accounts of Respondent Company.

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With reference to the above, the Respondent Counsel has come forward stating that no cheque would be passed without taking the signature of the Petitioner and that, with respect to online transaction, the Petitioner will be informed of every transaction within 2 days thereof.

Accordingly, basing on the undertaking of the Respondent counsel, this Bench hereby directs the Respondents that no cheques should be passed without taking signature of the Petitioner and also to pass on information of every online transaction to the petitioner within 2 days thereof.

Accordingly, the IA 13/2016 is disposed of.

Since reply has not been filed by the Respondent, time for filing reply has been extended by three weeks.

List this matter for hearing on 06.2.2017.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)